

26

**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


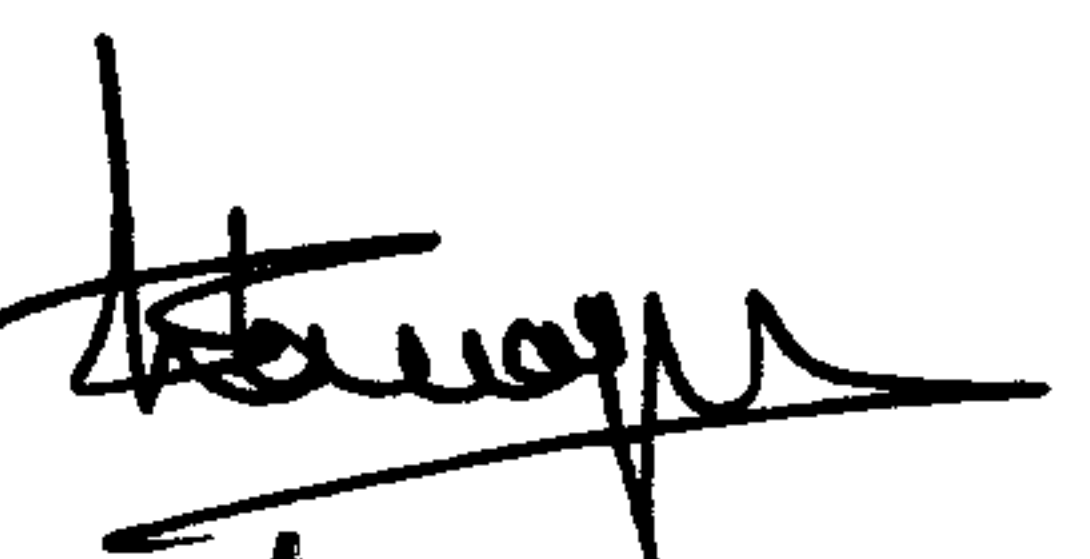


C.P. (I.B) No. 106/7/NCLT/AHM/2018

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.04.2018**

Name of the Company: Asha Goyal.
V/s.
Pharma Trades Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	VIJAYESH ATRJE	ADVOCATE	Respondent	
2.	PRABAL BHARGAV	ADUOCATE	Respondent	
3.	Aditya Mewara	Advocate	Petitioner	
4.	Mahim Priya Pandey	Advocate	Petitioner	

ORDER

Advocate Mr. Aditya Mewara along with Advocate Mr. Mahim Pandey is present for the Financial Creditor/ Petitioner. Advocate Mr. Vijayesh Atrje along with Advocate Mr. Prabal Bhargav are present for the Respondent.

On the request of both sides the matter is adjourned.

List the matter on 05.06.2018.


MANORAMA KUMARI
MEMBER JUDICIAL

Dated this the 27th day of April, 2018.


HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL